

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 06th December, 2023.

No. LJ (B) 48/2020/121 – In the interest of public service and in exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Rapborlang Kharbihkhiew, MCS, as the Additional District Magistrate within East Khasi Hills District with immediate effect until further orders.

Sd/-
(Cyril V. D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ (B) 48/2020/121-A
Copy forwarded to:-

Dated Shillong, the 06th December, 2023.

1. The Additional Deputy Commissioner, East Khasi Hills District, Shillong with reference to your letter No. KCR.20/1/90/Vol-1/2/677, dt. 31.10.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

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Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
